

IN THE HIGH COURT OF JHARKHAND AT RANCHI

[Civil Writ Jurisdiction]

W.P.(L) No. 2599 of 2019

M/s Bharat Coking Coal Limited Petitioner
Versus
Union of India & ors. Respondents

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CORAM :HON'BLE MR. JUSTICE KAILASH PRASAD DEO
(Through :-Video Conferencing)

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For the Petitioner : Mr. Anoop Kr. Mehta, Advocate
For the Respondents : Mr. Vikash Kumar, Advocate
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05/ 09.09.2021.

It appears from office note dated 17.03.2021 that defect no.1 as pointed out vide stamp reporting dated 27.05.2019 has not been removed.

Defect no.1 is as follows:-

Defect no.1- F/c or T/c of page number 30 may given.

Learned counsel for the petitioner has prayed for two week's time to remove the defect.

Considering the same, learned counsel for the petitioner is granted two weeks' time to remove the defect.

Put up this case on 30.09.2021.

(Kailash Prasad Deo, J.)

R.S.